

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1042/2018

New Delhi this the 15th day of March, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Ved Kumari, Lecturer (English)
W/o Dr. Amal Kumar Pahari
R/o 2, National Park, Lajpat Nagar-4
New Delhi-110024.Applicant

Aged Around 47 years

Presently posted at:
Meera Bai Institute of Tehnology,
Maharani Bagh, New Delhi.

(By Advocate: Shri Sourabh Ahuja)

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
Delhi Sachivalaya, Players Building
I.P. Estate, New Delhi-2
2. Principal Secretary/Secretary
(Technical Education)
Directorate of Training & Technical Education,
GNCT of Delhi, Muni Maya Ram Marg,
Pitam Pura, Delhi-88
3. Director, Directorate of Training & Technical
Education, GNCT of Delhi
Muni Maya Ram Marg,
Pitam Pura, Delhi-88.Respondents

(By Advocate: Shri Satish Kumar)

ORDER (ORAL)

Justice Permod Kohli:

Notice. Shri Satish Kumar, learned counsel, appears on behalf of the respondents on receipt of advance notice.

2. The applicant was appointed as Lecturer (English) in the Department of Training and Technical Education through selection by UPSC on 22.09.2000. She was confirmed on the post on completion of probation on 22.01.2001. The applicant has acquired Bachelor of Arts in General English, English Literature, Geography and Sanskrit in 1988, and thereafter she did Master of Arts in English Literature (1st Division) in 1990 and also acquired Ph.D. in English in 1997. The applicant was granted Senior Scale of Rs.10000-15200 under Career Advancement Scheme (CAS) w.e.f. 22.09.2004 vide order dated 07.04.2006. She was also granted selection grade in the pay scale of 12000-18300 w.e.f. 22.09.2009 vide order dated 01.02.2010 and later placed in PB 4 with academic grade pay of Rs.9000/- w.e.f. 22.09.2012 vide order dated 09.10.2013. Prior to her appointment in DTTE, the applicant had worked as Lecturer (English) in Govt. School in Rajasthan w.e.f. 11.04.1994 to 21.09.2000.

3. The respondents have issued a circular dated 14.12.2012 which *inter alia* relates to counting of past service of Lecturers working in DTTE. The said circular contains a list of the candidates who are eligible for counting their past services. The name of the applicant figures at Sl. No.65 of the said list. This circular has been issued on the basis of the recommendations of the Chairman of Screening Committee for counting of past service of Lecturers. In the event benefit of the above circular is granted to the applicant, she would be entitled to the benefit of senior selection grade and selection grade from dates prior to the dates when she was granted senior selection grade and selection grade, i.e., the date would be ante dated.

4. The grievance of the applicant is that despite issuance of the aforesaid circular and the name of the applicant having been included in the list of eligible persons, no consideration has been accorded for grant of Senior Selection Grade and Selection Grade by counting the past service. The applicant earlier made a representation dated 30.11.2017 which has also not been accorded any consideration till date. Shri Sourabh Ahuja, learned counsel appearing for the applicant

submits that the applicant may be permitted to make a supplementary representation giving all necessary details to enable the respondents to consider the claims of the applicant. Prayer is allowed.

5. In the above circumstances, this OA is disposed of at the admission stage with the following directions:-

- (i) The applicant is directed to make a supplementary representation within two weeks from the date of receipt of a copy of this order.
- (ii) The respondents would consider the claim of the applicant for counting her past service for grant of Senior Scale/Selection Grade in accordance with the circular dated 14.12.2012 within a period of two months from the date of receipt of the supplementary representation. Needless to say that the respondents will pass a reasoned and speaking order.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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